

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(T) No. 2252 of 2017**

M/s Alka Himagar (P) Ltd --- --- Petitioner

Versus

Food Corporation of India & others --- --- Respondents

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**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH  
HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

Through Video Conferencing

For the Petitioner : M/s N.K. Pasari, Sidhi Jalan, Advocates

For the Respondent : Mr. Nipun Bakshi, Advocate (for FCI)

: Mr. Piyush Chitresh, A.C to A.G.

07/07.07.2020 Heard learned counsel Mr. N.K. Pasari assisted by Ms. Sidhi Jalan for the petitioner; Mr. Nipun Bakshi for the respondent FCI and Mr. Piyush Chitresh, A.C to learned Advocate General for the State.

Learned counsel for the State prays for time to file counter affidavit in the matter.

Accordingly, matter is adjourned and directed to be posted on 11.08.2020.

In the meantime, learned counsel for the petitioner or co-respondent FCI may file their reply to the counter affidavit of the State, which is expected to be filed. Upon completion of the pleadings, it would be open for the petitioner to prepare a written submissions along with the supporting judgments and also prepare a paper book for consideration in the present case. Such paper book should be filed latest by 07.08.2020.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary, J.)**